PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 108-L.— 7th February, 2026.—The Governor having been pleased to order, under rule 66 of the Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette,* the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 9 of 2026

THE WEST BENGAL *PANCHAYAT* (AMENDMENT) BILL, 2026.

A
BILL

to amend the West Bengal Panchayat *Act, 1973.*

WHEREAS it is expedient to amend the West Bengal *Panchayat* Act, 1973, for the purposes and in the manner hereinafter appearing;

West Ben.
Act XLI
of 1973.

It is hereby enacted in the Seventy-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal *Panchayat* (Amendment) Act, 2026.

The West Bengal Panchayat *(Amendment) Bill, 2026.*

(Clauses 2–4.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 12 of West Ben Act XLI of 1973.

2. For sub-section (12) of section 12 of the West Bengal *Panchayat* Act, 1973 (hereinafter referred to as the principal Act), the following sub-section shall be substituted:—

"(12) Notwithstanding anything contained in sub-section (1), no meeting for removal of the *Pradhan* or the *Upa-Pradhan* under this section shall be convened within a period of three years from the date of election of the *Pradhan* or the *Upa-Pradhan* either at the first meeting following reconstitution of *Gram Panchayat* or for filling casual vacancy in the said office.".

Amendment of section 101.

3. For sub-section (12) of section 101 of the principal Act, the following sub-section shall be substituted:—

"(12) Notwithstanding anything contained in sub-section (1), no meeting for removal of the *Sabhapati* or the *Sahakari Sabhapati* under this section shall be convened within a period of three years from the date of election of the *Sabhapati* or the *Sahakari Sabhapati* either at the first meeting following reconstitution of *Panchayat Samiti* or for filling casual vacancy in the said office.".

Amendment of section 146.

4. For sub-section (12) of section 146 of the principal Act, the following sub-section shall be substituted:—

"(12) Notwithstanding anything contained in sub-section (1), no meeting for removal of the *Sabhadhipati* or the *Sahakari Sabhadhipati* under this section shall be convened within a period of three years from the date of election of the *Sabhadhipati* or the *Sahakari Sabhadhipati* either at the first meeting following reconstitution of *Zilla Parishad* or for filling casual vacancy in the said office.".

The West Bengal Panchayat *(Amendment) Bill, 2026.*

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal *Panchayat* Act, 1973 (West Ben. Act XLI of 1973), *inter-alia* to—

(a) ensure stability of *Panchayat* bodies for time bound delivery of services to the public at large;

(b) prevent misuse of the provision for removal of office bearers of *Panchayat* bodies; and

(c) ensure proper organizational dynamics of *Panchayat* bodies for their effective functioning.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,   PRADIP MAZUMDAR,
The 7th February, 2026.   *Member-in-charge.*

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By order of the Governor,

SUBHRADIP MITRA,
Pr. Secy. to the Govt. of West Bengal,
Law Department.